

12.21 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1961, agreed without any amendment to the Deposit Insurance Corporation Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 8th September, 1961."

CORRECTION OF ANSWER TO
S. Q. No. 1128

The Minister of Agriculture (Dr. P. S. Deshmukh): While answering Shri Surendranath Dwivedy's supplementary Question on 1.9.1961, I had stated that we had told the State Governments that we favour the suggestions that a Commission of the type of the Royal Commission should be appointed which would consider all aspects of greater production in agriculture and progress in farming, and that we had asked the States whether they would like such an investigation to be made. I had also stated that precise terms of reference could not be given to the States but that the items which could be looked into by the Commission when it was appointed had been indicated.

The correct position, however, is that it was indicated to the State Governments that the terms of reference would be broad-based and comprehensive and they were invited to suggest what in their opinion should be the terms of reference of the Commission. The States have suggested various items for inclusion in the terms of reference of the Commission, a copy of which is placed on the Table of the Sabha.

STATEMENT

A list of items suggested by the State Govts. for inclusion in the terms of reference to be looked into by the Agri. Commission when it is appointed.

1. Land utilisation in all its aspects.
2. Soil conservation.
3. Development of water sources.
4. Coordination of research on crops, pastures and livestock, and system of communication of results of researches to the farmer.
5. Agricultural education to secure adequate technical personnel at all levels.
6. The role of the Union, State, District, Block and Panchayat levels of administration and the policies, programmes and procedure now obtaining in order to promote rural prosperity and better crops and animal husbandry.
7. Administrative set up of research, education and extension at various levels, adequacy and quality of personnel and technical coordination among them and between them and other branches of administration.
8. Financing and credit structure of crops and Livestock production.
9. Storage, marketing, transport and price structure of Agricultural produce.
10. Supply of seeds, manure, fertilisers, implements, plant protection aids, breeding stock, processing equipment etc.
11. Measures needed for a balanced agricultural Economy with particular reference to mixed farming.

12. Land Reforms and Legislation.
13. Production targets for various food and non-food crops.
14. State trading in food grains.
15. International Commodity agreements.
16. Mechanisation of agriculture and other forms of intensive farming.
17. Subsidiary occupations to agriculturists.
18. Study of fertilizer requirements.
19. Survey of waste lands.
20. Farm forestry.
21. Grazing facilities.
22. Remunerative prices for cotton.
23. Place of animal husbandry.
24. Agricultural statistics.

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Shri Tangamani (Madurai): The States have given various suggestions and we have got about 24 items as suggested by them. I would like to know how many of these things are going to be included in the terms of reference or whether all of them would be included.

Dr. P. S. Deshmukh: The terms of reference have not yet been finalised because the decision on the appointment of the Commission also has not been firmly taken as yet.

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12.23 hrs.

DISCUSSION RE CONVICTION AND
IMPRISONMENT OF COL.
BHATTACHARYA

Mr. Speaker: Shri Banerjee:

Shri Hem Barua (Gauhati): What is the time allotted, Sir?

Mr. Speaker: Two hours. The rule prescribes $2\frac{1}{2}$ hours. We shall have 2 hours to begin with; if necessary it may be extended up to $2\frac{1}{2}$

hours. Hon. Members will take not more than 15 minutes each.

Shri S. M. Banerjee (Kanpur): The Mover may take 17 minutes, Sir.

Sir, on 12th November, I along with millions of Indians read with sorrow and anger that news from Pakistan that Col. Bhattacharya, an Indian Army Officer, who had been tried by the Special Military Tribunal on a charge of espionage in Pakistan territory was convicted and sentenced to 8 years' rigorous imprisonment.

I remember that Col. Bhattacharya, an efficient Indian Army Officer, was taken forcibly from our territory on 4th April, 1961 by Pakistanis and was detained in Pakistan jail. It may be recalled that on the 6th of April, 1961, an adjournment motion was moved and many hon. Members in this House wanted to know the truth about this kidnapping of our officer. At that time the information available with Government was meagre. They were unable to give us much information except what the Parliamentary Secretary told us that, 'We have the following information:—

"On the afternoon of 4th April, two officers Col. Bhattacharya and Shri P. K. Ghosh were out on inspection work near village Payra in the 24 Parganas District. They were walking within the Indian territory when they were suddenly ambushed by a party of Pakistani armed policemen. Pakistani police overpowered Col. Bhattacharya and removed him into the Pakistan territory. Shri P. K. Ghosh, however, managed to make good his escape."

The Minister of Law (Shri A. K. Sen): May I request the hon. Member to come a little forward so that we can hear him better. I am afraid I cannot hear him at all.

Mr. Speaker: He may come to the front benches.

Shri S. M. Banerjee:

"The Deputy High Commissioner for India in Pakistan has